

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2146
ANSWERED ON:06.08.2010
ADDITIONAL WITHDRAWAL OF POWER FROM GRID
Hegde Shri Anant Kumar

Will the Minister of POWER be pleased to state:

- (a) whether several State Governments are drawing additional power from grid to meet the power demand in their States;
- (b) if so, the details thereof;
- (c) whether the Central Electricity Regulatory Commission (CERC) has directed the State Governments to pay Rs.12.25 per unit for getting additional power from the grid;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) & (b): Yes Madam, some of the states in the country have drawn power from the grid in excess of their schedule, to meet the power demand in their state. A statement indicating state-wise schedule and drawal of energy during the month of June, 2010 is enclosed at Annex.

(c) to (e): According to Central Electricity Regulatory Commission (CERC), no specific direction for paying Rs.12.25 per unit for getting additional power from the grid was given by them to the State Governments. CERC has, however, amended the Regulations in regard to Unscheduled Interchange (UI) Charges and related Matters on 28th April, 2010. According to these regulations, the additional UI Charge for over-drawal of electricity for each time-block when grid frequency is below 49.5 Hz and up to 49.2 Hz, shall be equivalent to 40% of the Unallocated Interchange Charge 873.0 Paise/kWh corresponding to the grid frequency of below 49.5 Hz. Further, the Additional UI Charge for over-drawal of electricity for each time-block when grid frequency is below 49.2 Hz, shall be equivalent to 100% of the Unscheduled Interchange Charge 873.0 Paise/kWh corresponding to the grid frequency of below 49.5 Hz.